

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:824
ANSWERED ON:16.07.2014
VIOLATION OF RESERVATION RULES
Meinya Dr. Thokchom

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether some States have violated the ruling of the Apex Court to restrict reservation in Government jobs for SCs, STs, Minorities, OBCs, etc., at 50 per cent;
- (b) if so, the States which have crossed the 50 per cent limit in providing reservation;
- (c) whether the Union Government is contemplating any action to enforce the ruling of the Supreme Court ; and
- (d) if so, the details thereof and if not, the reasons therefor?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(DR. JITENDRA SINGH)

- (a) & (b): Department of Personnel & Training deals with reservation in posts & services under the Central Government. The services under the State come under the List-II i.e. "State List" of the Constitution, which are within the jurisdiction of the Governments of respective states. The details of Percentage of reservation in different States are not being maintained in this Department.
- (c) & (d): Do not arise in view of the reply to part (a) and (b) of the above question.